

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRLMP No. 11254/2014 in Criminal Appeal No(s). 1230/2014

RABBOO & ANR

Appellant(s)

VERSUS

STATE OF U.P

Respondent(s)

(For bail and office report)

Date : 11/05/2016 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE R.K. AGRAWAL

For Appellant(s) Mr. Syed Mehdi Imam, Adv.
 Mr. Tashriq Ahmad, Adv
 Mr. Farzeen Iqbal, Adv.
 Mr. Tabrez Ahmad, Adv.
 Mr. Raman Yadav, Adv.
 Ms. Shamama Anis, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Nobody appears on behalf of the State of Uttar Pradesh though served in this application.

Having regard to the facts and circumstances of the case, we enlarge the petitioners on bail by suspending the sentence during the pendency of the appeal. The petitioners shall be released on bail on the conditions that may be imposed by the Trial Court.

The Criminal Miscellaneous Petition No.11254/2014 stands disposed of accordingly.

(Ashwani Thakur)
COURT MASTER

(Tapan Kr. Chakraborty)
COURT MASTER